

जम्मू व काश्मीर में बन्दूक बनाने का कारखाना

1046. श्री राम नरेश कुशवाहा :

श्री जगदीश प्रसाद माथुर :

श्री अब्दुल रहमान शेख :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान "ब्लिट्ज" में प्रकाशित इस आशय के समाचार की ओर दिलाया गया है कि जम्मू व काश्मीर में बन्दूक बनाने का एक कारखाना स्थापित किया जा रहा है ; और

(ख) यदि हां, तो उसका व्यौरा क्या है ?

गृह मंत्रालय में राज्य मंत्री (श्री नीहार रंजन लस्कर) : (क) और (ख) सरकार को जम्मू व काश्मीर में स्थापित किए जा रहे बन्दूक बनाने के किसी भी एकक की जानकारी नहीं है। फिर भी सरकार ने ब्लिट्ज में इस विषय का समाचार देखा है।

#### Appointment of Section Officers in various Ministries

1047. SHRI RAM BHAGAT PASWAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Ministries of Industry, Supply, Works & Housing have refused to accept regularly selected persons allotted by the Ministry of Home Affairs to their respective cadres for appointment as Section Officers in spite of the fact that a number of officers in these ministries are officiating on *ad hoc* basis;

(b) if so, what are the reasons therefor, and also indicate the number of officers officiating as Section Officers in these Ministries; and

(c) what steps Government have taken to appoint the regularly selected persons as Section Officers without further delay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) The Ministry of Works & Housing has accepted the persons allotted by the Department of Personnel. However, 2 persons allotted to the Ministry of Industry and one allotted to the Department of Supply from the Combined Limited Departmental Competitive Examination, 1980 have not so far been accepted by them on the ground that these allocations are in excess of the number of vacancies reported by them. It is a fact that a number of officers in the Ministry of Industry and Department of Supply are officiating on *ad hoc* basis as Section Officers.

(c) The matter is under correspondence with the Ministries concerned.

#### Assessment of property tax by DMC

1048. SHRI DHULESHWAR MEENA: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 2625 given in the Rajya Sabha on the 25th March, 1982 and state:

(a) whether the information regarding the assessment of property tax by DMC has since been collected, if so, what are the details thereof;

(b) if not, what are the difficulties in the way of Ministry of Home Affairs in getting the information from the DMC and what steps Government have taken to remove them;

(c) whether Government are aware that the harassed allottees of these DDA flats, who had been billed for payment of property and other taxes for the period prior to their possession being made available to them by the